

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. ASS 199  
Dy. No. 2414/93

DATE OF DECISION 12.3.93

P.J. Mani Applicant (s)

Mr. A. K. Madhavan Unni Advocate for the Applicant (s)

Versus  
The Chief Engineer, Southern  
Command, Pune and 4 others Respondent (s)

Mr. Poly Mathai Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S. P. Mukerji, Vice Chairman

and

The Hon'ble Mr. A. V. Haridasan, Judicial Member

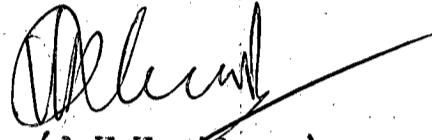
1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? NO
3. Whether their Lordships wish to see the fair copy of the Judgement? NO
4. To be circulated to all Benches of the Tribunal? NO

## JUDGEMENT

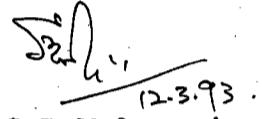
(Hon'ble Mr. S. P. Mukerji, Vice Chairman)

We have heard the learned counsel for the applicant on this application in which the applicant who is working as Superintendent Grade I has challenged the impugned order dated 28.1.93 at Annexure-I in so far as it transfers him from the office of GE E/M, Cochin to CWE(P), NW, Cochin. Since there is no change of station nor is there any stigma attached on this impugned order, we do not find any case for judicial intervention. The applicant has filed a representation

against the order of transfer on 6.2.93 (Annexure-II). In the above circumstances, we dismiss this application under Section 19(3) of the Administrative Tribunals Act making it clear that nothing in this order of the Tribunal shall prejudice the applicant's representation at Annexure-II being considered on merits and in accordance with law by the respondents.



(A. V. Haridasan)  
Judicial Member

  
(2.3.93)

(S. P. Mukerji)  
Vice Chairman

12.3.93

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